

# THE HIGH COURT OF MEGHALAYA

## BA. No. 13 of 2014

1. Shri. Sontak Prem Baite.
2. Shri. Moya Khabung.
3. Shri. Ramzau Khabung.
4. Shri. Zam Khosan Hoakip.

**...Accused/ Applicants**

**-Versus-**

State of Meghalaya.

**...Opposite Party/ Respondents**

Mr. R.Sharon, Advocate, present for the accused/applicants.

Mr H.Kharmih, Govt. Advocate, present for the opposite party/respondents.

Date of Hearing 8<sup>th</sup> May, 2014.

Date of Order 8<sup>th</sup> May, 2014.

## **ORDER**

**HON'BLE PRAFULLA. C.PANT, CHIEF JUSTICE**

1. Heard.
2. Accused, Sontak Prem Baite, Moya Khabung, Ramzau Khabung and Zam Khosan Hoakip who are in jail in connection with Nongpoh P.S.Case No. 204 (12) of 2013 relating to offences punishable under Sections 118/120(B)/121/34 IPC read with Sections 16/16A/18/19/20/39 of Unlawful Activities Prevention Act have sought their release on bail.

3. 6(six) wireless sets along with accessories were said to have been recovered from the applicants by the Police. After investigation, charge sheet has been filed reporting that the six wireless sets (TVT TH-F8 Transciever) were recovered from the possession of the accused. It is stated by the prosecution that during the course of investigation, it was found that the wireless sets were for its supply to the dreaded militant outfit, Garo National Liberation Army (GNLA) for their use as a means of communication.
4. On behalf of the accused/applicants, it is contended that the applicants have been falsely implicated in the case and no seizure list was prepared. But it appears that the seizure list was prepared on 1-12-2013 in the presence of the witnesses.
5. Having considered submissions of the learned counsel for the applicants and learned counsel for the State, without expressing any opinion as to the final merits of the case pending before the trial court, this Court is of the view that it is not a fit case for granting bail.
6. Therefore, the Bail Application is rejected with the observations as above.

**(Prafulla C.Pant)**  
**Chief Justice**  
**8<sup>th</sup> May, 2014.**

S.Rynjah

**Cont.Cas(C). No. 6 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. R. Majaw, Advocate, present for the applicant.

By means of this writ petition, the petitioner has complained willful disobedience of order dated 24-10-2013 passed in WP(C) No. 127 of 2013.

Issue notice to respondent, Phylla Singh Syiem, who may file his response within a period of 4(four) weeks.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 34 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HL Shangreiso, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondent  
No. 1.

Mr. P.Nongbri, Advocate, present for the respondent No.  
3.

Learned counsel for the respondent No. 1 and learned  
counsel for the respondent No. 3 pray for and are allowed further  
2(two) weeks' time to file their counter affidavits.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 147 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 148 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Chetia, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents No. 1 to 3.

Mr. KP Bhattacharjee, GA, present for the respondents No. 4 to 6.

Learned counsel for the respondents No. 1 to 3 and learned counsel for the respondents No. 4 to 6 pray for and are allowed further 4(four) weeks' time to file their counter affidavits.

List after 4(four) weeks on 12<sup>th</sup> June, 2014.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 149 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Chetia, Advocate, present for the petitioner.

Mr. R.Deb Nath, CGC, present for the respondents No. 1 to 4.

Ms. FK Syiemiong, Advocate, present for the respondents No. 5 and 6.

Learned counsel for the petitioner undertakes to supply copy of the petition and affidavit along with annexures to the counsel for the respondents No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks on 12<sup>th</sup> May, 2014. Meanwhile, the petitioner is allowed to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 5 and 6. Interim order dated 11-4-2014 is extended till the next date of listing.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 176 of 2014**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. AS Siddiqui, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. GA, assisted by Mrs. NG Shylla, GA, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

Issue notice to respondent No. 4, Faruque Hussain Mondal, who may also file his counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 189 of 2013**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 191 of 2013**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 3.

Mr. R. Majaw, Advocate, present for the respondent No. 4.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C). No. 196 of 2013**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 333 of 2013**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 362 of 2012**

**8-5-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. H.Kharmih, GA, present for respondents No. 1 to 6.

Mr. R.Gurung, Advocate, present for the respondent No. 7.

Mr. B. Khyriem, Advocate, present for the respondent No. 8.

Learned counsel for the writ petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**